

**FIR No. 011147/20  
State vs. Shimul Mandal  
PS Krishna Nagar  
U/s 379 IPC**

**02.11.2020**

Present : Ld. APP for the State is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Shimul Mandal.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 26.07.2020. He has further submitted that accused has been falsely implicated in the present case and he is the sole bread earner of his family. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, the stolen property of the present case has been recovered from the accused.

Heard both the parties.

File perused. In the present case, as per reply of the IO, accused is in J/C since 26.07.2020 and charge-sheet has already been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aaranksha Vyas)  
MM-5 (East) KKD Court  
Delhi/02.11.2020  
Distt-110032


**State vs. Mohit Magga  
FIR No.140/18  
PS Krishna Nagar**

**02.11.2020**

Present : Ld. APP for the State is present through VC.

None for applicant is present through VC.

Relist on 03.11.2020.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**FIR No. 304/20  
State vs. Kasim  
PS PIA  
U/s 379/411 IPC**

**02.11.2020**

Present : Ld. APP for the State is present through VC.

Sh. Heera Singh Rawat, Id. Counsel for the applicant through VC.

The present application for release of mobile phone **OPPO-A7** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Rohit Tomar, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

Heard.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

e-FIR No. 017275/20  
State vs. Mohd. Shanawaz  
PS Shakarpur  
U/s 379/411/34 IPC

02.11.2020

Present : Ld. APP for the State is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Mohd. Shanawaz.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 11.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and the co-accused has already granted bail. Further, the accused has no criminal antecedents. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.


Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and stolen property of the present case recovered from the accused.

Heard both the parties.

In the present case, case property has already been recovered. As per clarification received from the IO through Naib Court, the present accused was arrested in the present case on 11.09.2020. Further, the IO has informed the undersigned through the Naib Court that chargesheet of the present case will be filed tomorrow itself. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**FIR No.463/20  
State vs.Unknown  
PS Krishna Nagar  
U/s 356/379/411 IPC**


**02.11.2020**

Present : Ld. APP for the State is present through VC.

None for applicant is present through VC. However, Id. Counsel for the applicant is stated by the Ahlmad to be present in the court room.

Ld. Counsel has withdrawn the present application. Hence, the application stands disposed off as withdrawn.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and the same be uploaded on the Delhi District Courts Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**State vs. Gurmeet Singh @ Vicky & Anr.**  
**FIR No. 123/09**  
**PS Krishna Nagar**  
**U/s 365/368/ 34 IPC**


**02.11.2020**

Present : Ld. APP for the State is present through VC.

None for applicant in person.

Application perused.

Issue notice to the accused through IO, returnable for  
04.11.2020.

  
(Aakanksha Vyas)  
MM5, (East) KKD Court  
Delhi/02.11.2020

**State vs. Sakir Ali**  
**FIR No. 188/19**  
**PS Shakarpur**  
**U/s 186/353/332/174 A/34 IPC**


**02.11.2020**

Present : Ld. APP for the State is present through VC.

Sh. Rahul Chaudhary, Id.counsel for the accused through  
VC.

At request, relist on 07.11.2020.

IO is directed to appear on NDOH along with reply.

  
Aakanksha Vyas  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**State vs. Unknown**  
**FIR No. 000452/20**  
**PS PIA**  
**U/s 379 IPC**


**02.11.2020**

**Fresh application for release of mobile phone on superdari,  
received through email.**

Present : Ld. APP for the State is present through VC.

None for applicant.

IO/SHO to file reply on 03.11.2020.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020



**State vs.Irfan**  
**FIR No.290/20**  
**PS PIA**  
**U/s 356/379/411 IPC**

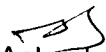
**02.11.2020**

**Fresh application u/s 437 Cr.PC for grant of bail to the accused,  
received through email.**

Present : Ld. APP for the State is present through VC.

None for applicant.

IO/SHO to file reply on 03.11.2020.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**State vs. Vinod @ Vinod Thapa**  
**e.FIR No. 024734/20**  
**PS Krishna Nagar**  
**U/s 379 IPC**


**02.11.2020**

**Fresh second bail application u/s 437 Cr.pC for grant of bail to the accused, received through email.**

Present : Ld. APP for the State is present through VC.

None for applicant.

IO/SHO to file reply on 03.11.2020.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**FIR No. 20609/20**  
**PS Pandav Nagar**  
**U/s 379 IPC**

**02.11.2020**

**Form no.46 received through email.**

Present : Ld. APP for the State is present through VC.

None for applicant.

Put up with file tomorrow i.e. 03.11.2020.

(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**FIR No.19140/20**  
**PS Pandav Nagar**  
**U/s 379 IPC**

**02.11.2020**

**Form no.46 received through email.**

Present : Ld. APP for the State is present through VC.

None for applicant.

Put up with file tomorrow i.e. 03.11.2020.

(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**FIR No. 20609/20**  
**PS Pandav Nagar**  
**U/s 379 IPC**

**02.11.2020**

**Form no.46 with bail bond, received through email.**  
Present : Ld. APP for the State is present through VC.

None for applicant.

Put up with file tomorrow i.e. 03.11.2020.

(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**FIR No.456/20  
PS Krishna Nagar  
U/s 380 IPC  
State vs. Surat @ Soorat @ Raju**


**02.11.2020**

**Fresh application for release of cycle rickshaw on  
superdari, received through email.**

Present : Ld. APP for the State is present through VC.

None for applicant.

IO/SHO to file reply on 03.11.2020.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**Toufik vs. Moulana Istkhar & Ors.**  
**U/s 156 (3) Cr.PC**

**02.11.2020**

**Application for early hearing moved on behalf of the complainant,  
received through email.**

Present : Ld. APP for the State is present through VC.

Sh. Javed Hindustani, Id.counsel for the complainant  
through VC.

Put up with file on 03.11.2020.

(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020

**State vs. Gaurav**  
**FIR No.204/19**  
**PS Shakarpur**  
**U/s 379/411 IPC**

**02.11.2020**

**Fresh application for releasing the original FDR, received through email.**

Present : Ld. APP for the State is present through VC.

None for applicant.

IO/SHO to file reply on 03.11.2020.

(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/02.11.2020